IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.



Regn.No.OA 2534/1990

Date of decision: 22.03.1993

Shri Hukam Singh & Another

...Applicants

Versus

The Director, Solar Energy Centre and Another

•••Respondents

For the Applicants

...Shri D.R. Gupta, Counsel

For the Respondents

...Shri M.L. Verma, Counsel

CORAM:
THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether to be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. Jistice S.K. Dhaon, Vice Chairman)

The two applicants, namely, S/Shri Hukam Singh and Ranjit Singh came before this Tribunal with the principal prayer that the respondents be directed to regularise their services against Group 'D' posts.

A reply has been filed on behalf of the respondents in which it is averred that the services of Shri Hukam Singh have been regularised. It is further averred that since there is no vacancy in Group 'D' post, the respondents are unable to the services of regularise/shri Ranjit Singh. Be that as it may, if and

Si / when any vacancy arises in Group 'D' Post, the respondents shall consider the case of Shri Ranjit Singh in accordance with law. Till his services are not regularised, he should be paid the minimum wages as is being paid to group 'D' employees.

The application is disposed of finally without any order as to costs.

(I.K. RASCOTRA)

MEMBER (A)

22.03.1993

(S.K. DHAON) VICE CHAIRMAN(J) 22.03.1993

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